

, ITEM NO.65

REGISTRAR COURT. 2 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10915/2015
STATE OF U.P. Petitioner(s)

VERSUS

MAHESH CHANDRA AND ANR. Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 23/08/2016 This petition was called on for hearing today.

For Petitioner(s) Mr.Abhishek Kumar Singh,Adv.

Mr. Abhishth Kumar,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Ld.counsel for the petitioner shall within a period of four weeks file the fresh particulars of the respondent No.1 and he shall also take fresh steps for the service of notice to him and to the respondent No.2 within the same period. Dasti in addition is permitted to be served through the Trial Court, the particulars of which shall be furnished by the Ld.counsel for the petitioner within the period provided above.

List the matter again on 03.10.2016.

(M V RAMESH)
Registrar

SB